

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
HOTLINE CPT LIMITED- IN LIQUIDATION**

1	Name of Corporate Debtor	HOTLINE CPT LIMITED
2	Date of Incorporation of Corporate Debtor	19/06/1996
3	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies - Delhi
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U55101DL1996PLC079756
5	Address of The Registered Office And Principal office (If Any) of Corporate Debtor	52 A, Okhla Industrial Estate Phase - III Delhi South delhi DI 110020 IN
6	Date of Closure of Insolvency Resolution Process	31/07/2020
7	Liquidation Commencement Date of Corporate Debtor	Order Delivered On: 31/07/2020 (Order Received On 03/08/2020)
8	Name And Registration Number of The Insolvency Professional Acting As Liquidator	Mr. Chirag Shah Registration No: IBB/IIPA-001/IP-P01169/2018-19/11837
9	Address And E-Mail of The Liquidator, As Registered With The Board	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opposite HDFC Bank House, Navrangpura, Ahmedabad, India -380009 Email: chirag.irk@gmail.com
10	Address And E-Mail To Be Used For Correspondence With The Liquidator	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opposite HDFC Bank House, Navrangpura, Ahmedabad, India -380009 Email: chirag.irk@gmail.com
11	Last Date For Submission of Claims	02/09/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi Bench has ordered the commencement of liquidation of the Hotline CPT Limited on 31/07/2020 (Order uploaded on the website of the NCLT on 31/07/2020 and communicated with Liquidator on 03/08/2020) under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The stakeholders of Hotline CPT Limited are hereby called upon to submit their claims with proof on or before 02/09/2020, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit or update their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Prescribed liquidation process forms can be downloaded from below link:-

<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

* Financial Creditors can submit their claims or update their claims submitted during the Corporate Insolvency Resolution Process, as on the Liquidation commencement date as per Regulation 12(2) of IBBI (Liquidation process) Regulations, 2016.

Date: 06/08/2020

Chirag Shah, Liquidator in the matter of Hotline CPT Limited

Place: Ahmedabad

Regd No: IBB/IIPA-001/IP-P01169/2018-19/11837

Chirag R. Shah.

